

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 753 of 1995.

Between

Dated: 5.9.1995.

Smt. Siyyadri Ramulamma ...

Applicant

And

1. Flag Officer, Commanding in Chief, Eastern Naval Command,
Naval Base, Visakhapatnam.

2. Admiral Superintendent, Naval Dockyard, Visakhapatnam.

... .

Respondents

Counsel for the Applicant : Sri. S.Kishore

Counsel for the Respondents : Sri. K.Bhaskara Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:... 2/-

OA 753/95.

Dt. of Order: 5-9-95.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

The applicant in this O.A. is the wife of late Demudu, who worked as unskilled labour with token No.6628 under the second respondent for a period of over 18 years. He died while in service. It is stated that he died while in service on 19-6-90 leaving behind his wife, the applicant and two daughters, who were minors at that time. The terminal benefits due to the deceased employee was granted to her when she applied for the same.

2. In order to maintain her self and her children, she made a representation to the Respondent No.2 for employment assistance on compassionate grounds. It is stated by her that she filed several representations from time to time i.e. dt.10-9-90, 18-10-92, 2-1-93 and 22-1-94. It is further stated by her that on the basis of the above representations, she ^{was} ~~has been~~ called ~~for~~ by the Respondent No.2 ⁱⁿ ~~in~~ ^{made} letter No.PES/3800/6421 dt.21-6-90 for production for certain documents.

3. After calling for certain documents as per Annexure A-I, she was employed as a Daily Wages Narrickarated labour. She alleges that she should have been given a permanent Class-IV appointment as a compassionate appointment instead of giving her Casual Labourer Service. It is also stated that she has not received any letter in regard to the representations. Aggrieved

.... 3.

repy for her

so far

149

by the action of the Respondents in not providing her a suitable job on compassionate grounds in Class-IV, she has filed this application praying for a direction to the Respondents to provide a suitable Class-IV post considering her qualifications and eligibility on compassionate grounds and regularise her services as per rules.

replied Khanchan

4. Though no representation submitted by her enclosed as annexures to this O.A., it is ~~appropriate~~ ^{very probable} that she should have approached the higher authorities, in view of the fact that she was asked to produce certain documents as per letter at Annexure A-I. Whether her husband was in the service of Naval Dockyard or not may not be under dispute because she has been given the final settlement dues due to her husband as per Annexure A-II. As Respondent No.2 has not replied her anything on ~~a~~ ^{her} request for compassionate ground appointment, it is fair and just to direct the Respondents to give her a suitable reply considering her case in accordance with the rules within a reasonable period.

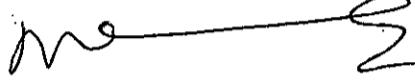
5. In the result, the following direction is given :-

(i) Respondent No.2 should reply the applicant in regard to granting ~~of~~ ^{her} appointment on compassionate grounds, if she is eligible for the same, within a period of three months from the date of receipt of a copy of this order.

6. It is needless to say that in case she is aggrieved by

reply to be given by the Respondent No.2, she will be at liberty to approach this Tribunal by filing O.A., if she is so advised.

7. The Original Application is ordered accordingly. at the admission stage itself. No order as to costs.



(R.RANGARAJAN)
Member (A)

Dated: 5th September, 1995,
Dictated in Open Court.

av1/

Av1/5 7/95
Deputy Registrar(Judl.)

Copy to:-

1. Flag Officer, Commanding in Chief, Eastern Naval Command, Naval Base, Visakhapatnam.
2. Admiral Superintendent, Naval Dockyard, Visakhapatnam.
3. One copy to Sri. S.Kishore, advocate, CAT, Hyd.
4. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

01 753/95
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

R. Ranayagam
HON'BLE MR. ~~A. B. GORTHI~~, ADMINISTRA-
TIVE MEMBER!

HON'BLE MR.

~~JUDICIAL MEMBER.~~

ORDER/JUDGEMENT:

DATED: *5/9/* 1995.

~~M.A./R.A./C.A.NO.~~

IN
O.A.NO. *753/95*

T.A.NO. ~~(W.P.NO.)~~

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare COPY

(6)

